

CC No. 139/19

Assistant Director (PMLA) vs. Mukesh Jain & Anrs.

23.07.2020

Present: Sh. Naveen Kumar Matta, Id. Special Public Prosecutor for
the Directorate of Enforcement/complainant.

Present matter has been taken up through Video Conferencing hosted by Ms. Pallavi Sharma, Reader this Court in terms of Office Order No. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is listed for further arguments on the point of cognizance.

Ld. Special PP for the Directorate of Enforcement submits that he has already forwarded the written synopsis to the court in support of his contentions on the point of cognizance.

Further arguments on the point of Cognizance heard.

Ld. Special PP for the Directorate of Enforcement submits that the present complaint has been filed by a Public Servant in discharge of his official duties and thus, the preliminary examination of the complainant as well as his personal attendance be dispensed with and the complainant be allowed to be represented through Special PP for the Directorate of Enforcement.

Heard.

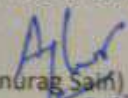
In view of the submissions made by Ld. Special PP for the Directorate of Enforcement, preliminary examination of the complainant is dispensed with. Also his personal attendance during day to day proceedings of the case is also dispensed with and the complainant is allowed to be represented through Ld. Special PP for the Directorate of Enforcement.

Record perused.

In view of the averments made in the complaint as well as the documents annexed, the court is of the opinion that all the accused persons are directly and intentionally indulged themselves in the money laundering activities and thus, responsible for the generation for proceeds of crime and its laundering and thus, there is sufficient material on record to take cognizance against all the accused persons for the offence of Money Laundering as defined under section 3 of the Prevention of Money Laundering Act, 2002 punishable under section 4 of the said Act.

Accordingly, I take cognizance against all the accused persons for the offence of Money Laundering defined under section 3 of the Prevention of Money Laundering Act, 2002 punishable under section 4 of the said Act and they be summoned as accused persons, for 25.09.2020.




(Anurag Saini)
Special Judge
(PC Act) (CBI) RADC/2020/E-6836-6919
Special Judge (PC Act) (CBI)-II
राज्य दंड-पु. न्यायालय
Rouse Avenue Court Complex
डी.डी.एम. मार्ग, नई दिल्ली
D.D.U. Marg, New Delhi

CC No. 379/19

CBI Vs. N. K. Rai & Anrs.

23.07.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith HIO Sh. Mohan Kumar and Pairvi Officer Sh. S. Thakur.

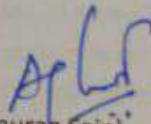
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Matter is listed in the category of arguments on the point of cognizance

Part arguments on the point of cognizance heard.

Put up this matter for further arguments on the point of cognizance, on 05.08.2020. The time of the next video conference meeting shall be communicated later on.




(Anurag Saini)

Special Judge (सी.डी.आई.-II)
जिला न्यायाधीश (सी.डी.आई.-II)
(PC Act) (CBI)-11/RADC/ND/23.07.2020
Rouse Avenue Court Complex
डी.डी.एम. मार्ग, नई दिल्ली
D.O.U. Marg, New Delhi